

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3934 of 2020

Usman Ansari ... .. **Petitioner**  
Versus  
The State of Jharkhand ... .. **Opp. Party**

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CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

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Through Video Conferencing

04/11.09.2020

1. The learned counsel for the petitioner submits that the petitioner had earlier moved this Court in B.A. No. 6457/2019 which was rejected vide order dated 05.08.2019 with an observation that the petitioner may renew his prayer for bail after six months. He further submits that thereafter the charge was framed on 28.05.2019 and the trial has commenced, but till date no witness has been examined.
2. The learned counsel for the opposite party-State prays for and is allowed two weeks' time to file a counter-affidavit in this case explaining the reason for non-production of any witness in the trial.
3. Office is directed to get the upto date status report of the case in connection with Margomunda P.S. Case No. 01/2019, corresponding to G.R. Case No. 72/2019 relating to T.R. No. 427/2020 pending before the court of learned Judicial Magistrate, 1<sup>st</sup> Class, Madhupur. The status report should also indicate the reason for non-production/ non- examination of any witness.
4. Post this case on **09.10.2020**.
5. Let this order be communicated to the learned court below through 'email/FAX'.

(Anubha Rawat Choudhary, J.)

*Mukul*